

**NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH  
COURT – IV**

9. C.P. (IB)/691(MB)2022

CORAM:

SHRI PRABHAT KUMAR  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **06.03.2023**

Name of the Parties: Punjab And Maharashtra Co-Operative Bank Limited  
Vs  
Auto Creates (India) Private Limited

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

**The Court is convened through Video Conference.**

1. Mr. Maulik Choukshi, Ld. Counsel for the Petitioner present. Mr. Sunil Kadam, Ld. Counsel for the Respondent present.
2. The substitution application filed by the Petitioner is not listed today. He seeks some time to pursue the I.A. get listed on board and providing the hard copies. Time granted.
3. Counsel for the Financial Creditor is directed to ensure that hard copies of entire pleadings be available on board in two sets for effective hearing of the matter.
4. List this matter on **19.04.2023**.

**Sd/-**  
**PRABHAT KUMAR**  
**Member (Technical)**  
/NP/

**Sd/-**  
**KISHORE VEMULAPALLI**  
**Member (Judicial)**